

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 371/98

Monday, this the 16th day of August, 1999.

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER  
HON'BLE MR G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K. Sreekumar,  
Branch Postmaster,  
Panayam.

...Applicant

By Advocate Mr G. Sasidharan Champazhanthiyil.

Vs.

1. Superintendent of Post Offices,  
South Division,  
Thiruvananthapuram.
2. Chief Postmaster General,  
Kerala Circle,  
Thiruvananthapuram.
3. Director General,  
Postal Department,  
New Delhi.

...Respondents

By Advocate Mr Govindh K. Bharathan, Sr.CGSC.

The application having been heard on 16..8.99, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks the following reliefs:

"(i) Call for the records and quash  
Annexure A-7 in as much as it is made  
applicable to the selection of Extra Depart-  
mental Branch Postmaster, Panayam.

(ii) Direct the 1st respondent to  
consider the applicant for the post of Extra  
Departmental Branch Postmaster, Panayam.

(iii) Declare that treating working Extra Departmental Agents on par with Employment Exchange nominees for purpose of selection in other Extra Departmental posts is illegal and direct the 1st respondent to give priority to working Extra Departmental Agents over Employment Exchange nominees.

(iv) Any other further relief or order as this Hon'ble Tribunal may deem fit and proper to meet the ends of justice.

(v) Award the cost of these proceedings."

2. When the O.A. was taken up, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the first respondent for redressal of his grievance since the issue is already covered by the ruling in O.A. 45/98 of this Bench of the Tribunal. The learned counsel appearing for the respondents submitted that there is no objection in permitting the applicant to submit a representation to the first respondent and to dispose of the said representation in the light of the ruling in O.A. 45/98 of this Bench of the Tribunal, if the ruling therein is applicable to the facts of the case.

3. Accordingly, the applicant is permitted to submit a representation to the first respondent through proper channel within two weeks from today. If such a representation is received, the first respondent shall consider the same and pass appropriate orders within two months from the date of receipt of the representation. While disposing the representation, the first respondent shall consider whether the ruling in O.A. 45/98 of this

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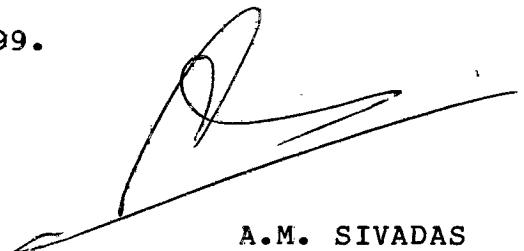
Bench of the Tribunal is applicable to the facts of the case.

4. The Original Application is disposed of as above.  
No costs.

Dated the 16th of August, 1999.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.M. SIVADAS  
JUDICIAL MEMBER

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LIST OF ANNEXURES REFERRED TO IN THIS ORDER

Annexure A-7:

True copy of the letter No.43-27/85-Pen dated 6.5.1985  
issued by the 3rd respondent.